

अध्यक्ष महोदय : आप डिस्कस करिये
आ कर, कोई रूल बनेगा तो बताऊंगा।

SHRI JYOTIRMOY BOSU: I seek the consent of the House to move an adjournment motion on the Government's failure to prevent frequent major accidents in the country, taking a heavy toll of life and property.

MR. SPEAKER: Is the leave to move the Motion opposed?

The leave is granted. The adjournment motion will be taken up at 4 p.m. and 2-1-1/2 hours will be allotted for its discussion.

श्री रामाचलार शास्त्री (पटना) :
अध्यक्ष जी टाइम बहुत कम है।

12.42 hrs.

RULING ON QUESTION OF PRIVILEGE RE. CERTAIN REMARKS MADE BY SHRI JYOTIRMOY BOSU IN THE HOUSE ON 3 MARCH, 1981

MR. SPEAKER: During the last Session on May, 8, 1981, I had informed the House that Shri Jyotirmoy Bosu wanted to make a personal explanation in regard to the remark 'I did it' made by him on 3 March, 1981, in response to Shri Eduardo Faleiro's statement on that day that:

"a Member of Parliament wrote to the Minister of External Affairs mentioning that a Bengali author had prepared a plan showing a portion of India as part of China and asked the Minister of External Affairs as to what his reaction was...."

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am on a point of order....

MR. SPEAKER: "...The Minister of External Affairs said we were aware of this matter; we are seized of it; it

is under consideration. This Member of Parliament divulged this information to the Chinese Embassy and it got...."

I had then observed that I had asked for a factual note from the Minister of External Affairs which had been received that morning and that I was looking into the matter.

In his statement of personal explanation dated 6 May, 1981, Shri Jyotirmoy Bosu stated *inter alia* that

"I wrote a letter to the Minister of External Affairs in the beginning of last year that articles have been written and published in important papers questioning the correctness of the present boundary line between India and China. This has come out publicly in a number of publications more than once. On the basis of the above, I wrote to the Minister of External Affairs and also asked him on the floor of the House...as to what his comments were on the views expressed and facts published by the authors of the aforesaid publications. But it is regrettable that in spite of several reminders, the Minister has not given any reply to the points raised by me and in the articles mentioned above. This is what I conveyed to the House on 3-3-1981."

The Minister of External Affairs in his factual comments stated *inter alia* that

"Shri Jyotirmoy Bosu addressed a letter to me on the 12th March, 1980, in which he referred to certain published material which in his opinion cast some doubts on the position taken by the Government of India on the border between India and China. I sent a reply to him on March 27, acknowledging his letter and saying, *inter alia*, that I would have the matter examined from the viewpoint expressed in his letter. This was the only communication sent by me to Shri Bosu...since the matter was of an extremely delicate nature, I did not send any

[Mr. Speaker]

further written replies directly to him... While it is true that I did not send a detailed reply to Shri Bosu on the points raised by him in his first letter of 12th March, 1980, it is the very acknowledgment letter sent by me on 27th March that seems to be what is alleged to have been divulged by Shri Bosu to the Chinese dignitary...."

SHRI JYOTIRMOY BOSU: I object to this. This is wholly untrue. I called a Press Conference and in the Press Conference that letter was released. This is wholly untrue, deliberate, motivated and false statement.

MR. SPEAKER: "...Therefore, the fact that I did not send any subsequent detailed reply to Shri Bosu would not be relevant in the matter raised by Shri Faleiro."

Shri Bosu had also sent a correction on 6 March, 1981 for incorporation in the relevant Debate dated 3 March, 1981, for adding some words in his recorded remark 'I did it...' to make it read as "I did it in the sense, I wrote to the Minister but never got a reply."

The addition sought to be made by Shri Bosu was checked with the Reporters copy as well as on the tape and it was held that such a substantial correction could not be permitted at that stage as per earlier rulings given by my distinguished predecessors, Mr. Speaker Mavalankar on 17th February, 1950 and Mr. Speaker Ananthasayanam Ayyangar on 19th February, 1959, to the effect that corrections at that stage are permissible only if these are grammatical or of verbal nature and not of any material substance. Incidentally, this is also the practice in the House of Commons as ruled by Mr. Speaker Lowther on 6th April 1914 and By Mr. Speaker Douglas Clifton Brown on 9th May, 1944.

The matter may now be treated as closed.

SHRI JYOTIRMOY BOSU: I rise on a personal explanation under Direction 115. There are umpteen number of precedents. Firstly, no communication was sent to Chinese Embassy. I held a Press Conference in which I had released my letter and also the reply received from the Minister of External Affairs. Secondly, the correction was sent and neither the correction was incorporated.....
(Interruptions)

MR. SPEAKER: That is not allowed.
(Interruptions)

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): What is going on?

(Interruptions)

SHRI JYOTIRMOY BOSU: All that I was expecting from my Secretariat was to send me... (Interruptions)

MR. SPEAKER: No; you can come and discuss it with me. I have gone through it fully and I am fully satisfied what I had said. You come to me and discuss it; not here, no discussion.

(Interruptions)

PAPERS LAID ON THE TABLE

NOTIFICATIONS FIXING CEILING PRICES OF KEROSENE, DIESEL, FURNACE OIL, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH) on behalf of Shri P. C. Sethi: I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The Kerosene (Fixation of Ceiling Prices) (Second Amendment) Order, 1981, published in Notification No.